

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
14489/2016

AKBAR ALI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR CONDONATION OF DELAY IN FILING ON IA 14489/2016
FOR CONDONATION OF DELAY IN REFILING ON IA 14490/2016)

Date : 01-12-2017 These matters were called on for hearing today.

For Petitioner(s) Mr. Sndeeep Kumar Mishra, Adv.
Dr. Sushil Balwada, AOR
Mr. Jai Badhawa, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent happened to be of State of Uttar Pradesh.
Service has not been effected so far.

Two weeks' time is granted to learned counsel for the
petitioners to take fresh steps in respect of sole respondent
through standing counsel of State of Uttar Pradesh.

SANJAY PARIHAR
Registrar